CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.414/97

Thursday, this the 27th day of March, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

- K Gopalakrishnan, Group'D', Coaxial Station(DFS), Mission Quarters, Trichur.
- S Hemalatha, Group'D', Coaxial Station, Mission Quarters, Trichur.
- 3. G Sivankutty,
 Group'D',
 Office of the Sub Divisional
 Engineer(DFS), Trichur-1.
- VG Kamalasanan,
 Group'D',
 Coaxial Station,
 Mission Quarters, Trichur-1.
- 5. M Ravindran,
 Group'D', E/10 8 Exchange,
 Chembukavu, Trichur.
- 6. KP Paul, Group'D', E/10 B, Exchange, Chembukavu, Trichur.
- 7. P Ravindran,
 Group'D', O/o Divisional
 Engineer(Transmission),
 Trichur.
- 8. KA Sulaiman,
 Group'D', Coaxial Station,
 Mission Quarters, Tricher.
- '9. M Ramakrishnan, Group'D', Coaxial Station, Mission Quarters, Trichur.

- Applicants

By Advocate Mr M Paul Varghese

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- General Manager, Telecom, Trichur.
- Chief General Manager Telecom,
 Kerala Circle, Trivandrum. Respondents



- Chairman,
 Telecom Commission,
 Sanchar Bhavan, new Delhi.
- 4. Union of India represented by its Secretary to Government,
 Ministry of Communications,
 New Delhi. Resp.

Respondents

By Advocate Mr S Radhakrishnan, ACGSC

The application having been heard on 27.3.97 the Tribunal on the same day deliveredthe following:

ORDER

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are Group'D' employees working in the Telecom Department. They submit that their cadre was declared a dying cadre and their exstubile promotion channels were closed. They submit that they have passed the screening test held on 25.6.94 under the restructuring scheme and that they have been waiting for long for being promoted as Phone Mechanics. They further submit that in Mahanagar Telecom Nigam Ltd. Mumbai under similar circumstances 2518 officials in the cadre of Group'D' were ordered to officiate as Phone Mechanic on purely temporary and ad hoc basis and pray that they may also be considered for ad hoc promotion.

2. Learned counsel for respondents submits that the Mahanagar Telephone Nigam Ltd. Mumbai is an autonomous body and the conditions there are different from the conditions in this circle. He also submits that no representation has been received from the applicants in this behalf and the respondents have not had an opportunity to consider their grievances.

- a. Learned counsel for applicants submits that applicants may be permitted to submit a representation within one month to second respondent, bringing to his notice the A-4 orders.

 If such a representation is received by the second respondent, he shall consider it and pass appropriate orders within four months of the receipt of the representation.
- 4. Application is disposed of as aforesaid. No costs.

 Dated, the 27th March, 1997.

AM SIVADAS JUDICIAL MEMBER PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

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LIST OF ANNEXURE

Annexure A4: True copy of Memo No.ST/AMS-8/49-3/ Gr.D/PM/III/39 dated 14.6.1996

issued by the Assistant General Manager (A-V), Mahanagar Telephone Nigam Ltd, Mumbai.